

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
20-01-2023 AT 02:30 PM**

**IA(IBC) 575 & 587/2021, IA (IBC) 1442 & 1463/2022 in
CP(IB) No.105/9/HDB/2019
U/s 9 of IBC, 2016**

IN THE MATTER OF:

Shiva Parvati Poultry Feed Pvt Ltd

...Operational Creditor

Vs

Parameswara Poultry Farm Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. K.K SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Shri. Amir Bhavani for the Applicant and Ld. Counsel Ms. Mummaneni Vazra Laxmi for the Respondent in IA (IBC) 1463/2022 present. Ld. Counsel Shri. Srikanth Rathi for the Applicant in IA (IBC) 1442/2022 present. Ld. Counsel Shri. Srikanth Rathi for the Applicant and Ld. Counsel Ms. Sandhya Rani for the Respondent in IA (IBC) 587/2021 present. Ld. Counsel Shri. Srikanth Rathi for the Applicant and Ld. Counsel Ms. Sandhya Rani for the Respondent in IA (IBC) 575/2021 present.

When the matter is called, it is represented that the Hon'ble NCLAT had stayed the order of liquidation passed by this Adjudicating Authority vide proceedings dated 17.01.2023. However, the copy of the said order is not filed. We therefore direct the RP to file a copy of the order said to have been passed on 17.01.2023, by the Hon'ble NCLAT, within one week from today.

Matter adjourned to 27.02.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)